

**Special Schemes for Punjab Hills**

**14. Shri Hem Raj:** Will the Minister of Planning be pleased to state:

(a) the special schemes of the various departments of the Central Government which have been executed in the Punjab Hills during the year 1961-62 and the money that has been spent on them; and

(b) the amount of money that is to be spent on such schemes during 1962-63 in the Punjab Hills?

**The Deputy Minister for Planning (Shri S. N. Mishra):** (a) and (b). Information is not available.

**Heavy Engineering Project at Hatia**

**15. Dr. Samantsinhar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the rate of compensation fixed and paid to the landholders for different varieties of lands who are losing their lands etc. for the Heavy Engineering Project at Hatia;

(b) whether in view of the high land prices and unavailability of lands due to land reform measures have been considered while fixing the rate of compensation;

(c) whether any land holder has been prosecuted; and

(d) if so, how many and the reasons therefor?

**The Minister of Industry (Shri Manubhai Shah):** (a) to (d). The acquisition of land for the Heavy Engineering Project at Hatia as well as the payment of compensation to landholders is the responsibility of the Government of Bihar. No final decision has yet been taken by the State Government regarding the rate of compensation.

**Accession of Kashmir**

**16. Dr. Samantsinhar:** Will the Prime Minister be pleased to state the

action taken to correct the facts regarding Accession of Kashmir published in U.S.A. particularly in the Encyclopaedia Americana 1961, Columbia Encyclopaedia, World Book of 1961 and the Time Magazine?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Sometime ago, Our Embassy in Washington sent detailed letters to the Editors of these Encyclopaedias pointing out the factual inaccuracies in their respective accounts of the Kashmir Question. The correct facts about Kashmir's accession to India were also communicated to the Editors by our Embassy. Our Embassy asked the editors to consider appropriate revisions for future editions of these publications.

Similar action is also taken by our Embassy when inaccurate accounts about Kashmir appear in other American journals and periodicals.

12.10 hrs.

RE: MOTION FOR ADJOURNMENT

**Shri A. K. Gopalan (Kasergod):** Mr. Speaker, Sir, I had given notice of an adjournment motion, which you have unfortunately disallowed. May I have a clarification about the reasons why you have disallowed it?

**Mr. Speaker:** The reason is that it is not a matter which can be discussed in the form of an adjournment motion. If any facts have to be elicited, he may put a question. I have given him the reasons. The hon. Member says that on account of the recent elections, the Kerala Government ought to be thrown out of office and a new Government ought to be appointed. That is what he says.

**Shri A. K. Gopalan:** That is not what I said. The adjournment motion does not say that it should be thrown out. My adjournment motion only says:

"Failure of the Government to take note of the results of the parliamentary election in terms

of votes polled and the number of seats won.... It has lost the confidence of the people and further continuance of the Kerala Government in office, being contrary to the principles of the Constitution and the fundamental principles of parliamentary system...."

So, I do not say what should be done. The adjournment motion is only about the failure of the Government to take note of these things.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** This is exploiting this provision, if I may say so. It is a very remarkable way of trying to propagate his party's ideas—a most objectionable way. I should like to know what this has got to do with the failure of the Government. We have observed it and we have come to a certain conclusion, which is a very firm conclusion. (*Interruptions*). What has that got to do with the adjournment motion?

**Shri A. K. Gopalan:** If such a strong decision has been taken, at least what that decision is might be made known to us.

**Mr. Speaker:** This is not a matter for an adjournment motion. There is a Government there and if anybody has got any objection to its continuing in office, there is an Assembly there and it can certainly throw out the Government for various reasons. There is no purpose in bringing up such matters here. If he wants to say something against the Government, there are other opportunities elsewhere; it is not a matter for an adjournment motion here.

**Shri A. K. Gopalan:** May I point out that such matters were brought before Parliament? There is a precedent also about it; it was brought once. Will the hon. Prime Minister allow me to show how so many times these matters were brought before this Parliament?

**Shri H. N. Mukerjee** (Calcutta-Central): Article 256 of the Constitution authorises the Union Government to communicate to State Governments certain important decisions and directions, which might be necessitated. My submission to you in all seriousness is now that we are at the fag end of this Parliament, we should develop certain conventions in regard to the development of democracy in our country.

**An Hon. Member:** Through adjournment motion?

**Shri H. N. Mukerjee:** We might be suspected as saboteurs of democracy, but we are trying to work it to the best of our ability. My point is, we want to have a kind of democracy where there shall not be paper-book adherence to the idea that there shall not be elections till after five years have passed and that sort of thing. If it is necessary in order to keep in conformity with the expression of public opinion, that elections should be held again, that should be directed. That is the job of the Central Government. If the Congress Party dominates at the Centre and in the States and that is why.... (*Interruptions.*)

**Mr. Speaker:** In any case, this is not a matter for an adjournment motion. He wants to invoke the aid of article 256. There are methods of invoking its aid. If on any previous occasion such a thing came up here, I do not remember to have allowed it. In any case, an adjournment motion is not the manner in which the matter can be brought in this House.

**Shri H. N. Mukerjee:** Would you advise us how we can do it?

**Mr. Speaker:** I am not here to give advice. If he says there has been a breakdown of the Constitution anywhere, it is open to him to move this House through a proper motion.

[Mr. Speaker]

I am not here to give advice as to how he should do it. If he does so, I will find fault with it.

12.16 hrs.

CORRECTION OF ANSWER TO A QUESTION RE: CASUALTIES IN GOA OPERATION

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** May I make a small correction? A question was asked in the Question Hour about casualties in the Goa operation. I find that there is an unstarred question today in this House, which gives the number. If you like, I will read it—two or three lines.

**Mr. Speaker:** If he wants to treat it as a starred question, I have no objection.

**Shri Jawaharlal Nehru:** I want to correct what I said.

**Shri S. M. Banerjee (Kanpur):** I want to know, before our victory, how many people were killed by them during the struggle.

**Shri Jawaharlal Nehru:** I want to correct what I said. The casualties on the Portuguese side were 45 killed, 55 wounded and one missing, believed killed. On the Indian side, there were 22 killed and 53 wounded.

**Raja Mahendra Pratap (Mathura):** May I know why you are upset today? (*Interruptions*).

12.16½ hrs.

RE: MOTOINS FOR ADJOURNMENT

**Shri Nath Pai (Rajapur):** Mr. Speaker, you have been pleased to disallow my adjournment motion about the strike. It is in the public sector and ten thousand employees of the Heavy Electricals Limited in Bhopal have been on strike. This is

a matter which comes within the purview of this House. We would like to know the position.

**Mr. Speaker:** I have been informed that the strike has been called off and it has appeared in the Press.

**Shri Nath Pai:** How are we to know? The Minister may take the House into confidence.

**The Minister of Industry (Shri Manubhai Shah):** The House will be glad to know that the strike has been called off yesterday and the work has been resumed fully. With your permission, I propose to make a full statement tomorrow on this matter.

**Shri Khushwaqt Rai (Kheri):** I had given notice of an adjournment motion regarding uncrushed cane in U.P. and Bihar. You have disallowed that motion. I would like to request you to treat it as a calling attention notice.

**Mr. Speaker:** Let him give notice.

12.17 hrs.

PAPERS LAID ON THE TABLE

COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (FOURTH AMENDMENT) RULES, TEXTILES (PRODUCTION BY HANDLOOM) CONTROL AMENDMENT ORDER AND RUBBER (FIRST AMENDMENT) RULES.

**The Minister of Industry (Shri Manubhai Shah):** On behalf of Shri Nityanand Kanungo, I beg to lay on the Table a copy each of the following papers:—

- (i) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1408 dated the 25th November, 1961 under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library See No. Lt-3485*].